

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KAMACHI STEELS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Kamachi Steels Private Limited
2.	Date of incorporation of corporate debtor	06/04/1995
3.	Authority under which corporate debtor is incorporated / registered	RoC - Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27105TN1995PTC030850
5.	Address of the registered office and principal office (if any) of corporate debtor	No.664, T.H.Road, Tondiarpet, Chennai - 600 081, Tamil Nadu, India
6.	Insolvency commencement date in respect of corporate debtor	15/10/2025 (Order published on 16/10/2025)
7.	Estimated date of closure of insolvency resolution process	13/04/2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Piyush Kisanlal Jani IBBI/IPA-001/IP-P01439/2018-19/12164
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Om Ashray, New Laxminagar, behind Mazar Ring Road, Gondia, Maharashtra : 441614. Email: capiyushj@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Plot No. 212, Pragati Colony, 2 nd Floor, Ring Rd, Chhatrapati square, near Kalpavruksha Hospital, Nagpur, Maharashtra-440015. Email: capiyushj@gmail.com cirp.kamachisteels@gmail.com
11.	Last date for submission of claims	30/10/2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: The relevant form for submission of claims can be download from https://ibbi.gov.in/en/home/downloads Physical Address: As mentioned in point no. 10


Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Kamachi Steels Private Limited** on **15 October 2025 (order published on 16 October 2025)**.

The creditors of **Kamachi Steels Private Limited**, are hereby called upon to submit their claims with proof on or before **30 October 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. – Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

 Digitally signed by
PIYUSH KISHANLAL JANI
Date: 2025.10.18
12:08:11 +05'30'

Date: 18/10/2025

Place: Chennai

Mr. Piyush Kisanlal Jani

IRP of Kamachi Steels Private Limited

Reg No: IBBI/IPA-001/IP-P01439/2018-19/12164

AFA No: AA1/12164/02/311225/107525

AFA Validity Date: 31/12/2025

Adress: Plot No. 212, Pragati Colony, 2nd Floor,
Ring Road, Chhatrapati Square, near Kalpavruksha
Hospital, Nagpur, Maharashtra 440015.

Email ID: capiyushj@gmail.com

KMCH KOVAI MEDICAL CENTER AND HOSPITAL LIMITED
99, Avanashi Road, Coimbatore - 641 014,
Phone: (0422) 4323800, 3083800,
E-mail: secretarialdept@kmchhospitals.com
Website: www.kmchhospitals.com
CIN: L85110T1985PLC001659

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following share certificates of Rs.10/- each fully paid up have been reported lost or missing and the same have been transferred to the Investor Education and Protection Fund (IEPF) Authority in accordance with the applicable regulations

Name of the Shareholder(s)	Folio No.	No. of Shares	Share Cert. No.	Distinctive Nos
BARUBHAI DHARSHI KARIA SARADA BABUBHAI KARIA	KCS00227	100	5947	4734032-4734131
		100	5948	4734132-4734231
		100	5949	4734232-4734331
		100	5950	4734332-4734431
SOPHIA FINANCE LTD	KCS00755	100	11759	5315332-5315333
		100	11760	5315334-5315335
		100	11761	5315336-5315337
		100	11762	5315338-5315339
SOPHIA FINANCE LTD	KCS01356	100	1758	3722232-3722233
		100	1759	3722234-3722235
		100	1760	3722236-3722237
		100	1761	3722238-3722239

Duplicate Share Certificates will be issued in lieu thereof unless objection is lodged with the Company within 15 days from the date of publication of this notice.

Place : Coimbatore
Date : 17-10-2025

PON MANIKANDAN R
COMPANY SECRETARY

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KAMACHI STEELS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Kamachi Steels Private Limited
2. Date of incorporation of corporate debtor	02/04/1995
3. Authority under which corporate debtor is incorporated / registered	ROC - Chennai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27102TN1995PLC032650
5. Address of the registered office and principal office (if any) of corporate debtor	No.604, Thiruvallur, Tondiarpet, Chennai - 600 061, Tamil Nadu, India
6. Insolvency commencement date in respect of corporate debtor	15/10/2025 (Order published on 16/10/2025)
7. Estimated date of closure of insolvency resolution process	13/04/2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Piyush Kisanlal Jani 889, 9th Floor, 4th Cross, 2018/19, 12164
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Om Ashra, New Laxminagar, behind Meera Ring Road, Gundur, Maharashtra - 441014. Email: piyushjani@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Plot No. 212, Pragati Colony, 2nd Floor, Ring Rd, Chhatrapati square, near Karpavaksha Hospital, Nagpur, Maharashtra-440015. Email: capiyush@gmail.com apiyushkisanlal@gmail.com
11. Last date for submission of claims	30/10/2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 23, as determined by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: The relevant form for submission of claims can be downloaded from http://www.nclt.gov.in/insolvency/insolvency Physical Address: As mentioned in point no. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Kamachi Steels Private Limited on 15 October 2025 (order published on 16 October 2025). The creditors of Kamachi Steels Private Limited, are hereby called upon to submit their claims with proof on or before 30 October 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its claims of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA - Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.
Date: 18/10/2025
Place: Chennai
Mr. Piyush Kisanlal Jani
IRP of Kamachi Steels Private Limited
Reg No: 1886/IFA-001/IF-P01439/2018-19/12164
AFA No: AAL/12164/02/311225/IFA validity Date: 31/12/2025
Address: Plot No. 212, Pragati Colony, 2nd Floor, Ring Road, Chhatrapati Square, near Karpavaksha Hospital, Nagpur, Maharashtra 440015.
Email ID: capiyush@gmail.com

TEYNAMPET BRANCH
No.5631, Anna Salai (Ground Floor), Teynampet, Chennai-600018. Mob: 98735 48544, Email: cb0416@canarabank.com

DEMAND NOTICE (SECTION 13(2)) TO BORROWER/GUARANTOR/MORTGAGOR

Demand Notice issued under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 Through Paper Publication

To,
Borrower: Mr. Abdus Samad J, Tower No.15, Flat No.406, Emaar Apartments, 75, New Vaidyanathan Street, Tondiarpet, Chennai - 600081. Also at, Plot No. 2B East Side, Patta No. 5984, S.No 5/3 Part 521, TSLR No. 90, M.P. Sivagnanam Nagar, Kolathur, Chennai-600099

Dear Sir/Madam,
Sub: Notice issued under Section 13(2) of the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002.

The undersigned being the Authorized Officer of Canara Bank, Chennai Teynampet (6416) Branch, (hereinafter referred to as "the secured creditor"), appointed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, (hereinafter referred to as "the Act") do hereby issue this notice to you as under:

That Mr. Abdus Samad J (hereinafter referred to as "the Borrower") has availed credit facility stated in the Schedule A hereunder and has entered into the security agreements in favour of the secured creditor. While availing the said financial assistance, you have expressly undertaken to repay the loan amount in accordance with the terms and conditions of the above mentioned agreements.

You Mr. Abdus Samad J are also entered in to agreements against the secured assets which are detailed in Schedule B hereunder.

Schedule-A: Details of the credit facilities availed by the Borrower

Loan A/c. No.	Nature of Loan / Limit	Date of Loan	Loan Amount
160000287187	HOUSING FINANCE	03.11.2021	₹ 89,75,000/-

the above said loan / credit facilities are duly secured by way of mortgage/hypothecate of the assets more specifically described in the schedule hereunder, by virtue of the relevant documents executed by you in our favour. Since you have failed to discharge your liabilities as per the terms and conditions stipulated, the Bank has classified the debts as NPA on 06.10.2025. Hence, we hereby issue this notice to you under section 13(2) of the subject Act calling upon you to discharge the entire liability of the Borrowers towards the secured creditor as on 10.10.2025 amounts to ₹88,25,672/- (Rupees Eighty Eight Lakhs Twenty Five Thousand Six Hundred Seventy Two Only) and unsecured liabilities outstanding as on 10.10.2025 for ₹ 16,78,823.63 (Rupees Sixteen Lakhs Seventy Eight Thousand Eight Hundred Twenty Three and Sixty Three Paise only) for the Credit Cards with accrued and up-to-date interest and other expenses, within sixty days from the date of the notice, failing which we shall exercise all or any of the rights under section 13(4) of the subject Act. You are also put on notice that in terms of section 13(13) the Borrower/Guarantor shall not transfer by way of sale, lease or otherwise the said secured assets detailed in Schedule B hereunder without obtaining written consent of the secured creditor. This is without prejudice to any other rights available to us under the subject Act and / or any other law in force.

Your attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Whereas the demand notice sent to you by Regd. Post / Courier.

Schedule-B: Details of Secured Asset: Name of Title Holder Mr. Abdus Samad J

Schedule-B: Total Property: All that Piece and Parcel of Plot No.2, measuring 2340 Sq.ft., comprised Survey No.5/3, as per Manual Patta No. 5984, as per Patta Survey No. 5/21, as per Extract from the Town Survey Land Register Town Survey No.90, Block No.1, in the layout named as Ma.Po.Si.Nagar, Kolathur Village, presently Ayanavaram Taluk, Chennai District, with in the Registration District of Chennai North and Sub Registration District of Sembur, North by: Plot No.3, South by: Plot No.1, East by: 20 Feet Wide Road, West by: Earlier Vacant Land, presently 24 Feet Road and measuring North Side 52 Feet, South Side: 52 Feet, East Side: 45 Feet, West Side 45 Feet.

Schedule-C: Plot No.2B, measuring 1170 Sq.ft., out of 2340 Sq.ft., of land, in the above Schedule "B" mentioned.

Schedule-D: UDS 585 Square Feet Land, East Side from Plot No.2B measuring 1170 Sq.ft. in the Schedule "C" Mentioned and Built up area 1765 Sq.ft.

Schedule-E: Details of liability as on 10.10.2025

Loan A/c. No.	Nature of Loan / Limit	Liability as on 10.10.2025 (plus future interest from thereon)	Rate of Interest (incl. of penal interest)
160000287187	HOUSING FINANCE	₹ 88,25,672/-	10.35 %

Schedule-F: Details of liability as on 10.10.2025

S. No.	Loan A/c. No.	Nature of Loan / Limit	Liability as on 10.10.2025 (plus future interest from thereon)	Sanction Amount
1.	125008594902	CREDIT CARD	₹ 14,01,732.06	₹ 12,50,000/-
2.	125008594943	CREDIT CARD	₹ 2,77,091.57	₹ 2,50,000/-

Date : 10.10.2025

Authorized Officer, Canara Bank

KMCH KOVAI MEDICAL CENTER AND HOSPITAL LIMITED
99, Avanashi Road, Coimbatore - 641 014,
Phone: (0422) 4323800, 3083800,
E-mail: secretarialdept@kmchhospitals.com
Website: www.kmchhospitals.com
CIN: L85110T1985PLC001659

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following share certificate of Rs.10/- each fully paid up have been reported lost or missing

Name of the Shareholder(s)	Folio No.	No. of Shares	Share Cert. No.	Distinctive Nos
S P SHANMUGANATHAN	KCS00243	100	10849	5224232-5224331
		100	10850	5224332-5224431

Duplicate Share Certificates will be issued in lieu thereof unless objection is lodged with the Company within 15 days from the date of publication of this notice.

Place : Coimbatore
Date : 17-10-2025

PON MANIKANDAN R
COMPANY SECRETARY

TANFAC INDUSTRIES LIMITED
Regd. Office: Plot No. 14, SPIC Industrial Complex, Vaduganahalli, Chennai - 600 035.
CIN: L28510TN1995PLC001659

NOTICE OF LOSS OF SHARE CERTIFICATES

NOTICE is hereby given that the Company will proceed to issue duplicate share certificate(s) to the below mentioned person(s) unless a valid objection is received by the company within 15 days from the date of publication of this notice. No claims will be entertained by the Company with respect to the original share certificate(s) subsequent to the issue of duplicate certificate(s).

Name of the Shareholder	Folio No.	Certificate No.	Distinctive Numbers		No. of Shares
			From	To	
Irranaburao	101079	6491	324065	324114	50
			324065	324114	50
Munjeppa Bellad	101079	6491	324065	324114	50
			324065	324114	50
Irranaburao	101079	27584	1378715	1378784	50
			1378715	1378784	50
Bellad	101079	46377	2318365	2318414	50
			2318365	2318414	50

Any person who has/have a claim in respect of the said certificate(s) should lodge his/her claim with all supporting documents with the company at its registered office. If no valid and legitimate claim is received within 15 days from the appearance of this notice, the company will proceed to issue duplicate share certificate(s) to the person listed above and no further claim would be entertained from any other person(s).

Regd. Office: 14, Spic Industrial Complex, Vaduganahalli, Chennai - 600 035.
For TANFAC Industries Limited
Cudalore - 607 00

Sd/-
Vinod Kumar S
Company Secretary

BAJAJ FINANCE LIMITED
Registered Office : Bajaj Finance Ltd., C/o Bajaj Auto Limited Complex Mumbai Pune Road Akurdi Pune 411035
Branch Office: Bajaj Finance Limited 8th Floor Unit No. 804805806 Delta Wing Rajava Towers 177 Anna Salai Tamilnadu 600002

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of Bajaj Finance Limited (BFL), under the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Sec.13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice to the borrower(s) calling upon the borrower(s) to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The Borrower(s)/Co-Borrower(s)/Guarantor(s) named below having failed to repay the said amount, notice is hereby given to the Borrower(s)/Mortgagor(s) and Guarantor(s) in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under Sec.13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrower(s) in particular and public in general are hereby cautioned not to deal with the said property and any dealing with this property will be subject to the charge of the Bajaj Finance Limited, for the amount mentioned herein below along with interest thereon at contracted rate.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No./Name of the Borrower(s)/Mortgagor(s)/Guarantor(s)	Description of Secured Immovable Property	See clause (a) (1) (b) and (c) of Section 13(2) of the Act
LAN - P403PSS166523	All that piece and parcel of the property Comprising in Paimash No.297 and 650 T.S.No. 189, Block No.16, measuring an extent of 55 grounds and 1294 Sq.ft. Land bearing No. 109, Sowashtra Nagar 1st Street, Choolaimedu High Road, Choolaimedu, Chennai-600094, situated at No.109, "Puliyar Village", Egnore Taluk, Chennai District. Bounded As: East by: Sowashtra Nagar and South Indian Railway Line, West by: Chitra Avenue, North by: Annakkannu Ammal and I M Fernandez Property, South by: Land belongs to Arputhantham Saravathy and Sankarammal	14.07.2025
1. SKV Enterprises Inc. Its Prop. Vijayanand V. R/o. Part 3 No. 74/14 1st Avenue Ashok Nagar Kancheepuram Tamilnadu 600083. Contact: 8825639358. Email id: vijayanand.v81@gmail.com		Rs. 80,94,682/- (Rupees Eighty Lakhs Ninety Four Thousand Six Hundred Eighty Two Only)
Also at, R/o. Part 3 No. 74/14 1st Avenue Ashok Nagar Chennai Tamilnadu 600083. Contact: 8825639358. Email id: vijayanand.v81@gmail.com		
2. Suiya E D/o Elangovan, R/o. Fl.No B1 H.No 25 No 2nd Floor Lakshmi Nagar 2nd Street Adambakkam Kancheepuram Tamilnadu 600088. Contact: 8825639358. Email id: vijayanand.v81@gmail.com	All that piece and parcel of 343 Sq.ft. undivided share of land out of 55 grounds and 1294 Sq.ft. land with built up area 1300 Sq.ft. (including common area) in Sixth Floor bearing Flat No. 601 Chitra Avenue's Suruth Block at No. 109 (as per Property Tax Assessment Door No. 109 (601/6F) Sowashtra Nagar 1st Street Choolaimedu High Road Choolaimedu Chennai 600094 comprising paimash no. 297 and 650 T. S. No. 189 Block No. 16 situated at No. 109 "Puliyar Village" Egnore Taluk Chennai District within the Registration District of Chennai Central and Sub Registration District of Kodambakkam	14-10-2025
Also at, R/o. Fl.No B1 H.No 25 No 2nd Floor Lakshmi Nagar 2nd Street Adambakkam Chennai Tamilnadu 600088. Contact: 8825639358. Email id: vijayanand.v81@gmail.com		
3. Vijayanand V S/o Vadivel, R/o. Plot No 8 Door No 25 2nd Floor Lakshmi Kanchipuram Nagar 2nd Street Adambakkam Kancheepuram Tamilnadu 600088. Contact: 8825639358. Email id: vijayanand.v81@gmail.com		
Also at, R/o. Plot No 8 Door No 25 2nd Floor Lakshmi Nagar 2nd Street Adambakkam Chennai Tamilnadu 600088. Contact: 8825639358. Email id: vijayanand.v81@gmail.com		

Date : 15.10.2025, Place : CHENNAI

Sd/- Authorized Officer Bajaj Finance Limited

TRUHOME FINANCE LIMITED
(Formerly Known As Shiram Housing Finance Limited)

Reg. Off.: Srinivasa Tower, 1st Floor, Door No. 5, Old No. 11, 2nd Lane, Cenatopia Road, Alwarpet, Teynampet, Chennai-600018
Head Office: Level 3, Woodhatch Towers, East Wing C-2, G Block, Banda Kuria Complex, Banda (East), Mumba-400051
Website: <http://www.truhomefinance.in>

SYMBOLIC POSSESSION NOTICE

Whereas, the undersigned being the authorised officer of Truhome Finance Limited (Formerly Shiram Housing Finance Limited) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued demand notice to the Borrowers details of which are mentioned in the table below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

[The Borrowers having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken POSSESSION of the property described herein below in exercise of powers conferred on him under Sub Section (4) of section 13 of Act read with rule 8 of the security interest enforcement rules, 2002 of this 15th Day of October of the year 2025.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Truhome Finance Limited (Formerly Shiram Housing Finance Limited) for an amount as mentioned herein below and interest thereon.

[The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.]

Borrower's Name and Address

Mr. Christopher S/o Mr. Nallamuthu

No.20 E 2nd Street, Selvanayagapuram Thoothukudi - 628002

Mrs. Poomary W/o Mr. Christopher

No.20 E 2nd Street, Selvanayagapuram Thoothukudi - 628002

Amount due as per Demand Notice

Rs. 2795303/- (Rupees Twenty seven lakhs ninety five thousand three hundred and three Only) as on 09-06-2025 under reference of Loan Account No. SLPHYCRN0000015

Date of Demand Notice - 11-06-2025

Date of Symbolic possession - 15-10-2025

Description of Mortgaged Property

1.All part and parcel of the property situated at Thoothukudi Registration district, Thoothukudi Joint II Sub Registration district, Thoothukudi Taluk, Thoothukudi Corporation, Ward No.07, Municipal 2nd Ward, Town Survey Ward, No.04, Block o.36, T.S.No.4346/4 extend of the property 577.5 Sq.ft land with building bearing Door No.20E

Four Boundaries

West: House for Corporation No. 200, Common wall belongs to jeyabal

North: East West Selvanayagapuram 2nd Street

South: 4th Item East West Common Pathway, 5th Item South North Common Pathway

East: 8th Item South North Common Pathway

Extent of the Property 577.5 Sq.ft

2.All part and parcel of the property situated at Thoothukudi Registration district, Thoothukudi Joint II Sub Registration district, Thoothukudi Taluk, Thoothukudi Corporation, Ward No.07, Municipal 2nd Ward, Town Survey Ward, No.04, Block o.36, T.S.No.4346/4 extend of the property 577.5 Sq.ft land with building bearing Door No.20E

Four Boundaries: West: House for Corporation No. 21A, Common wall belongs to jeyabal

North: 4th Item East West Common Pathway

South: 5th Item land

East: 5th Item South North Common Pathway

Extent of the property 365.25 Sq. Ft

Place: Thoothukudi Sd/- Authorized Officer - Truhome Finance Limited
Date: 18/10/2025 (Earlier Known as Shiram Housing Finance Limited)

POSSESSION NOTICE

Whereas, the authorized officer of Jana Small Finance Bank Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s) calling upon the borrower(s) to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the date of receipt of the said notices, along with future interest as applicable, incidental expenses, costs, charges etc., incurred till the date of payment and/or realisation.

Sr. No.	Loan No.	Borrower/ Co-Borrower/ Guarantor/ Mortgagor	13(2) Notice Date/ Outstanding Due (in Rs.) as on	Date/ Time & Type of Possession
1	3045944000957	1) Mr. Ulaganathan, Prop. of Ulaganathan Garments, 2) Mrs. Yasotha, W/o. Ulaganathan	13-08-2025 Rs.28,00,577/- as on 10-08-2025	16-10-2025 01.15 PM Symbolic Possession

Schedule of the Property: All that piece and parcel of the immovable property bearing Tamil Nadu, Namakkal Dist., Namakkal Rd., Rasipuram Sub Registration, Rasipuram Taluk. In Old Nathan Survey No.93/1 as per Patta No.553 New Nathan New Survey No.154/6 Related Land with building situated with the following Boundaries on: Village Pillanallur; On the East by North-South Street, On the West by Panchayat Land and Property belongs to Mani, On the South by Property belongs to Chandrasekaran, On the North by Property belongs to Vasudevan. Admeasuring East-West North side 19.8 mt, South side 19.8 mt, North-South East side 10.3 mt, West side 11.9 mt, Totally 195 Sq.mt (2099 Sq.ft) of land in full and all pathway rights and easement rights annexed thereto.

Whereas the Borrower's/Co-Borrower's/ Guarantor's/ Mortgagors, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrower's mentioned herein above in particular and to the Public in general that the authorized officer of Jana Small Finance Bank Limited has taken possession of the properties/ secured assets described herein above in exercise of powers conferred on him under Section 13(4) of the said act read with Rule 8 of the said rules on the dates mentioned above. The Borrower's/Co-Borrower's/ Guarantor's/ Mortgagors mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/Secured Assets and any dealings with the said properties/

